

Kerala Gazette No. 34 dated 25th August 2020.

PART I A



GOVERNMENT OF KERALA

Election (General) Department

NOTIFICATION

No. 1593(1)/EL1/2020/Elec.

Dated, Thiruvananthapuram, 30th July 2020.

The Election Commission of India's Order No.76/ORD/ECI/TERR/SOU2-KER/2016 dated 22nd June, 2020 is hereby republished.

By order,

TEEKA RAM MEENA,

Chief Electoral Officer and

Additional Chief Secretary to Government.

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110 001

No. 76/ORD/ECI/TERR/SOU2-KER/2016. *Dated,* 22nd June, 2020
1st Ashadha, 1942 (Saka).

ORDER

Whereas, the Election Commission of India is satisfied that each of the contesting candidate specified in column 4 of the Table below at the General Election to the Legislative Assembly, 2016 from the State of Kerala specified in column 2 and held from the Assembly Constituency specified in column 3 against his/her name has failed to lodge the account of his/her election expenses as shown in column 5 of the said Table as required by the Representation of the People Act, 1951 and the Rules made thereunder.

And whereas, the said candidates have furnished neither any reason nor explanation for the said failure even after due notice by the Election Commission or after considering the representation made by them, if any, the Election Commission is satisfied that they have no good reason or justification for the said failure.

Now, therefore, in pursuance of section 10A of the said Act, the Election Commission hereby declares the persons specified in column 4 of the Table below to be disqualified for being chosen as and for being a member of either House of Parliament or the Legislative Assembly or Legislative Council of a State or of Union Territory for a period of three years from the date of this order.

<i>Sl. No.</i>	<i>Particulars of Election</i>	<i>Sl. No. & Name of Assembly Constituency</i>	<i>Name & Address Contesting Candidate</i>	<i>Reasons for Disqualification</i>
(1)	(2)	(3)	(4)	(5)
1	General Election to the Legislative Assembly, 2016	049-Thrithala	Moideenkutty Pookkath, Pookath House, Angadi P.O., Palakkad District, Pin-679 552	Failed to lodge account of election expenses
2	General Election to the Legislative Assembly, 2016	050-Pattambi	Abdul Raof, C., S/o Muhammed, Chappangathodi House, Maruthur P. O., Pattambi-679 306	Failed to lodge account of election expenses
3	General Election to the Legislative Assembly, 2016	050-Pattambi	Mohamed Muhsin Paloli, S/o Abdul Azeez, Paloli House, Vilayur West P. O., Palakkad-679 309	Failed to lodge account of election expenses
4	General Election to the Legislative Assembly, 2016	050-Pattambi	Muhammed Cheruvasseri Palliyalil, S/o Sraju, Cheruvasseri Palliyalil Nelaya P. O.-679 335	Failed to lodge account of election expenses
5	General Election to the Legislative Assembly, 2016	050-Pattambi	Muhasin Pacheeri, S/o Muhammed, Pacheeri House, Changaleeri P. O., Mannarkkad-678 762	Failed to lodge account of election expenses

By order,

Sd.

(DARSUO THANG),

Secretary,

Election Commission of India.

Kerala Gazette No. 34 dated 25th August 2020.

PART I A



GOVERNMENT OF KERALA

Election (General) Department

NOTIFICATION

No. 1593(2)/EL1/2020/Elec.

Dated, Thiruvananthapuram, 30th July 2020.

The Election Commission of India's Order No.76/ORD/ECI/TERR/SOU2-KER/2016 dated 6th July, 2020 is hereby republished.

By order,

TEEKA RAM MEENA,

Chief Electoral Officer and

Additional Chief Secretary to Government.

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110 001

No. 76/ORD/ECI/TERR/SOU2-KER/2016. *Dated, 6th July, 2020*
15th Ashadha, 1942 (Saka).

ORDER

Whereas, the Election Commission of India is satisfied that each of the contesting candidate specified in column 4 of the Table below at the General Election to the Legislative Assembly, 2016 from the State of Kerala specified in column 2 and held from the Assembly Constituency specified in column 3 against his/her name has failed to lodge the account of his/her election expenses as shown in column 5 of the said Table as required by the Representation of the People Act, 1951 and the Rules made thereunder.

And whereas, the said candidates have furnished neither any reason nor explanation for the said failure even after due notice by the Election Commission or after considering the representation made by them, if any, the Election Commission is satisfied that they have no good reason or justification for the said failure.

Now, therefore, in pursuance of section 10A of the said Act, the Election Commission hereby declares the persons specified in column 4 of the Table below to be disqualified for being chosen as and for being a member of either House of Parliament or the Legislative Assembly or Legislative Council of a State or of Union Territory for a period of three years from the date of this order.

<i>Sl. No.</i>	<i>Particulars of Election</i>	<i>Sl. No. & Name of Assembly Constituency</i>	<i>Name & Address Contesting Candidate</i>	<i>Reasons for Disqualification</i>
(1)	(2)	(3)	(4)	(5)
1	General Election to the Legislative Assembly, 2016	74-Perumbavoor	John Peruvanthanam, Chemmazhath House, Keerambara P.O., Pin-686 681	Failed to lodge account of election expenses in the manner required by law
2	General Election to the Legislative Assembly, 2016	126-Chathannoor	Raju, T., Charuvila Puthen Veedu, Puthenkulam P. O., Kulathoorkonam, Kollam District	Failed to lodge account of election expenses
3	General Election to the Legislative Assembly, 2016	126-Chathannoor	Salimraj, A., Thodiyil Veedu, Kalakkodu P. O., Kollam District	Failed to lodge account of election expenses

By order,

Sd.

(DARSUO THANG),

Secretary,

Election Commission of India.

Kerala Gazette No. 34 dated 25th August 2020.

PART I A



GOVERNMENT OF KERALA

Election (General) Department

NOTIFICATION

No. 1593(3)/EL1/2020/Elec.

Dated, Thiruvananthapuram, 30th July 2020.

The Election Commission of India's Order No.76/ORD/ECI/TERR/SOU2-KER/2016 dated 7th July, 2020 is hereby re published.

By order,

TEEKA RAM MEENA,
*Chief Electoral Officer and
Additional Chief Secretary to Government.*

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110 001

No. 76/ORD/ECI/TERR/SOU2-KER/2016. *Dated,* 7th July, 2020
16th Ashadha, 1942 (Saka).

ORDER

Whereas, the Election Commission of India is satisfied that the contesting candidate specified in column 4 of the Table below at the General Election to the Legislative Assembly, 2016 from the State of Kerala specified in column 2 and held from the Assembly Constituency specified in column 3 against his/her name has failed to lodge the account of his/her election expenses as shown in column 5 of the said Table as required by the Representation of the People Act, 1951 and the Rules made thereunder.

And whereas, the said candidate has furnished neither any reason nor explanation for the said failure even after due notice by the Election Commission or after considering the representation made by him, if any, the Election Commission is satisfied that he has no good reason or justification for the said failure.

Now, therefore, in pursuance of section 10A of the said Act, the Election Commission hereby declares the person specified in column 4 of the Table below to be disqualified for being chosen as and for being a member of either House of Parliament or the Legislative Assembly or Legislative Council of a State or of Union Territory for a period of three years from the date of this order.

<i>Sl. No.</i>	<i>Particulars of Election</i>	<i>Sl. No. & Name of Assembly Constituency</i>	<i>Name & Address Contesting Candidate</i>	<i>Reasons for Disqualification</i>
(1)	(2)	(3)	(4)	(5)
1	General Election to the Legislative Assembly, 2016	123-Kundara	Shri Vijayakumar, Charuvila Veedu, Velichikkala, Velichikkala P. O., Kollam	Failed to lodge account of election expenses

By order,

Sd.

(DARSUO THANG),

Secretary,

Election Commission of India.